

**FORM NO. 2**  
[See rule 7(1)]

**Application for notification of a zero coupon bond under section 2(112)**

**PART A- Particulars of the applicant**

Row No.	Particulars	
1.	Name	<i>(refer Note 1)</i>
2.	Category (Select anyone)	<ul style="list-style-type: none"> <li>• Infrastructure capital company</li> <li>• Infrastructure capital fund</li> <li>• Infrastructure debt fund</li> <li>• Public sector company</li> </ul>
3.	Address	<i>(refer Note 2)</i>
4.	Permanent Account Number	
5.	Date of incorporation/registration	<i>dd/mm/yyyy</i> <i>(refer Note 3)</i>
6.	In case of an Infrastructure debt fund in sl. no. 2-	
	(a) Date of approval under <b>Schedule VII (Table: Sl. No. 46)</b>	<i>dd/mm/yyyy</i>
	(b) Notification number under <b>Schedule VII (Table: Sl. No. 46)</b>	<i>(refer Note 3)</i>
7.	In case of public sector company in sl. no. 2, please specify nature of business	
8.	Objects of the applicant including main objects and ancillary objects	<i>(refer Note 3)</i>

**PART B- Particulars of the zero coupon bond proposed to be issued**

Row No.	Particulars										
1.	Date of issue										
2.	Number of bonds										
3.	Total amount of the bond										
4.	Amount payable on maturity/redemption of the bond										
5.	Discount [(3)-(2)]										
6.	Period of life of the bond										
				Years			Months			Days	
7.	Financial year during which the bond is to be issued										
	y	y	y	y							
	y	y	y	y							
8.	Details of investment proposed to be made:										
A.	Details of entity in which investment is proposed										

	(a)	Name of entity	<i>(refer Note 1)</i>
	(b)	Nature of entity (select anyone)	(i) Public Sector Company (ii) Other company (iii) Any other enterprise or undertaking or entity
	(c)	Permanent Account Number	
	(d)	Address	<i>(refer Note 2)</i>
	(e)	Nature of business	
<b>B.</b>	<b>Project Details:</b>		
	(a)	Details of Address/Location of Project (Add rows in case of multiple projects within a company/undertaking/entity)	<i>(refer Note 2)</i>
	(b)	Planned date of commencement of Project	<i>dd/mm/yyyy</i>
	(c)	Planned date of commencement of operations	<i>dd/mm/yyyy</i>
	(d)	Date of commencement of commercial operations of project (Applicable in case of Infrastructure Debt Fund)	<i>dd/mm/yyyy</i>
<b>C.</b>	<b>Source of Investment</b>		
	<b>Source</b>		<b>Amount principal officer</b>
	Zero Coupon Bond		
	Own Funds		
	Other loan and borrowings		
	Issue of rupee denominated bonds		
	Issue of foreign currency bond		
	Others (Specify)		
	<b>TOTAL</b>		
<b>D.</b>	<b>Details of management responsible for execution of project <i>(refer Note 3)</i></b>		
	(i)	Designation 1. Director 2. Trustee 3. Others	
	(ii)	Name	
	(iii)	Permanent Account Number	
	(iv)	Qualification	
	(v)	Experience and performance	
	(vi)	Address	
Repeat details as per D, if required			

<b>E.</b>	Amount of funds realised by issue of Zero Coupon Bond proposed to be invested project wise in (Select the first financial year)					
	Name of Project	Financial Year 1	Financial Year 2	Financial Year 3	Financial Year 4	Financial Year 5
<b>F.</b>	Whether copy of the project report is available?					<i>Yes/no (refer Note 3)</i>
9.	Other details					<i>(refer Note 3)</i>

### DECLARATION

1. I ..... having Permanent Account Number ..... certify that the information furnished above is true to the best of my knowledge and belief.
2. I undertake on behalf of.....(name of the applicant) being a Infrastructure capital company/ Infrastructure capital fund/ Infrastructure debt fund- /Public sector company (Select the relevant option) that the money realised on issue of such bond shall be invested in accordance with rule 7(5)(d),
3. I further undertake that the.... (name of the infrastructure debt fund) shall maintain a sinking fund for the interest which will accrue on all the zero coupon bonds subscribed and the interest shall be invested in Government Securities. [Only to be filled in case applicant is infrastructure debt fund, strike off if not applicable].

Place: .....

Signature of the Authorised Signatory

Date: .....

Name:

Designation:

#### Notes:

1. Name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided with respect to the mentioned Row No. as annexures, namely:

Annexure	With respect to	Particulars
A-1	Part A (Row No. 5)	Enclose copy of certificate of incorporation/trust deed/relevant Act, as applicable
A-2	Part A (Row No. 6(b))	Enclose copy of notification of Infrastructure Debt Fund under Schedule VII (Table: Row No. 46)
A-3	Part A (Row No. 8)	(i) Provide note on the objects including main objects and ancillary objects  (ii) Enclose copy of Memorandum/Trust deed, etc.

A-4	Part B (Row No. 8(D))	Enclose copy of organisation structure chart of management responsible for execution of project
A-5	Part B (Row No. 8(F))	Enclose copy of Project Report, if any
A-6	Declaration	Power of Attorney of the authorised signatory

4. 4. For Row no. 8(E) of part B, Financial Year 1 shall be the financial year immediately following the financial year in which the bond is issued as provided in Row no. 6 of part B. Financial Year 2 to 5 in Row no. 8(E) of part B shall be computed automatically from Financial Year 1.
5. 5. Write “not applicable” against the row or rows which are not relevant to the applicant.
6. 6. Some of the information in the form would be pre-filled to the extent possible.
7. 7. Amounts to be filled in ₹ unless otherwise provided.